

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF SATEC ENVIR ENGINEERING (INDIA) PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	SATEC ENVIR ENGINEERING (INDIA) PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	30/12/1991
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U29197MH1991PTC064661
5.	Address of the registered office and principal office (if any) of Corporate Debtor	Plot No. A/107-108, TTC Industrial Area, MIDC, Khairane, Thane -Belapur Road, Navi Mumbai-400705
6.	Address of the Corporate Office of Corporate Debtor	102,1 st floor, C wing, Waterford Building, C. D. Barfiwala Marg, Juhu lane, Andheri (W) , Mumbai-400058.
7.	Insolvency commencement date in respect of corporate debtor	December 23, 2022 being date of order passed by Hon'ble NCLT, Mumbai (Order available with IRP on 24 th December, 2022)
8.	Estimated date of closure of insolvency resolution process	June 21, 2023 (Twenty-first day of June Two Thousand and Twenty-Three)
9.	Name and registration number of the insolvency professional acting as interim resolution professional	Mrs. Rashmi Pushpak Gangwal, Regn. No. IBBI/IPA-002/IP-N01058/2020-21/13401
10.	Address and e-mail of the interim resolution professional, as registered with the Board	Plot No. 47/A, CTS NO. 15061, Above Raj Traders, Sindhi Colony, Jalna Road, Mondha Naka Signal, Shop No. 47, Sindhi Samaz Complex, Aurangabad, Maharashtra, 431001. Email: iprashmigangwal@gmail.com
11.	Address and e-mail to be used for correspondence with the interim resolution professional	Plot No. 47/A, CTS NO. 15061, Above Raj Traders, Sindhi Colony, Jalna Road, Mondha Naka Signal, Shop No. 47, Sindhi Samaz Complex, Aurangabad, Maharashtra, 431001. Email : cirpsatec@gmail.com
12.	Last date for submission of claims	January 6, 2023 (Sixth day of January Two Thousand and Twenty-Three)
13.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
14.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
15.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Weblink: https://ibbi.gov.in/en/home/downloads (b) Physical Address: NA




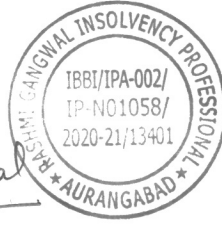
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the SATEC ENVIR ENGINEERING (INDIA) PRIVATE LIMITED on December 23, 2022.

The creditors of SATEC ENVIR ENGINEERING (INDIA) PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before January 6, 2023 to the interim resolution professional at the address mentioned against entry No. 11.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 13, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.14 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Mrs. Rashmi Pushpak Gangwal
Interim Resolution Professional
IBBI/IPA-002/IP-N01058/2020-21/13401

Date : December 24, 2022

Place : Aurangabad, Maharashtra